

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.644 of 2020**

**IN THE MATTER OF:**

**NRC Employees Union**

**...Appellant**

**Versus**

**Vikas Prakash Gupta  
Resolution Professional & Ors.**

**...Respondents**

**For Appellants: Shri Jawahar Raja, Shri Archit Krishna and Shri  
Prakash Bankeshwar, Advocates**

**For Respondents: Shri Sajan Poovayya, Sr. Advocate with Shri  
Vikram Hegde, Ms. Pratibhanu Kharola and Shri  
Shantanu Lakhotia, Advocates (R-1)  
Shri Vikas Gupta (R-1 in person)  
Shri Vikram Nankani, Sr. Advocate with Shri  
Himanshu Satija, Ms. Ashna Agarwal and Shri  
Mahesh Agarwal, Advocates (R-4)  
Shri Nishit Agrawal and Shri Harsh Mishra  
(Intervenors)**

**With**

**Company Appeal (AT) (Ins) No.662 of 2020**

**IN THE MATTER OF:**

**All India Industrial and General Workers Union  
& Anr.**

**...Appellants**

**Versus**

**Vikas Gupta  
Resolution Professional & Anr.**

**...Respondents**

**For Appellants: Ms. Gayatri Singh, Sr. Advocate with Ms. Ronita  
Bhattacharya, Shri Jawahar Raja, Shri Archit  
Krishna and Shri Prakash Bankeshwar, Advocates**

**For Respondents: Shri Sajan Poovayya, Sr. Advocate with Shri  
Vikram Hegde, Shyam Kapadia, Ms. Pratibhanu  
Kharola and Shri Shantanu Lakhotia, Advocates  
(R-1)  
Shri Vikas Gupta (R-1 in person)**

**Shri Mukul Rohatgi, Sr. Advocate  
Shri Vikram Nankani, Sr. Advocate with Shri  
Himanshu Satija, Ms. Aashna Agarwal and Shri  
Mahesh Agarwal, Advocates (R-2)  
Shri Nishit Agrawal and Shri Harsh Mishra  
(Intervenors)**

**With**

**Company Appeal (AT) (Ins) No.48 of 2021**

**IN THE MATTER OF:**

**Shivkailash Babadin Shukla & Ors.**

**...Appellants**

**Versus**

**Vikas Prakash Gupta  
Resolution Professional & Ors.**

**...Respondents**

**For Appellants: Ms. Jane Cox, Ms. Shreya Singh and Ms. Shubha  
Nivideta, Advocates**

**For Respondents: Shri Sajan Poovayya, Sr. Advocate with Shri  
Vikram Hegde, Ms. Pratibhanu Kharola, Shri  
Shantanu Lakhotia, Advocates (R-1)  
Shri Vikram Nankani, Sr. Advocate with Shri  
Mahesh Agarwal, Shri Himanshu Satija and Ms.  
Ashna Agarwal, Advocates (R-4)  
Shri Nishit Agrawal and Shri Harsh Mishra  
(Intervenors)**

**With**

**Company Appeal (AT) (Ins) No.223 of 2021**

**IN THE MATTER OF:**

**Kalyan Dombivali Municipal Corporation**

**...Appellant**

**Versus**

**NRC Ltd. & Anr.**

**...Respondents**

**For Appellants: Shri Rahul Chitnis and Shri Samrat K. Shinde,  
Advocates**

**For Respondents: Shri Himanshu Satija and Ms. Ashna Agarwal,  
Advocates (R-1)**

**Shri Sajan Poovayya, Sr. Advocate with Shri Vikram Hegde, Ms. Pratibhanu Kharola and Shri Shantanu Lakhota, Advocates (R-2)**

**ORDER**  
**(Virtual Mode)**

**25.03.2021** Counsel for Appellant in Company Appeal (AT) (Ins) No.644 of 2020 is heard. Counsel for Appellant in Company Appeal (AT) (Ins) No.662 of 2020 is partly heard.

For further arguments, the matters are being adjourned.

In Company Appeal (AT) (Ins) No.223 of 2021, Respondents may file their Replies within three days. Rejoinder, if any, may be filed within three days thereafter.

In all these four matters, parties who have not filed brief written submissions, may file brief written submissions not more than three pages within a week. Parties may file copies of Judgments they want to refer and rely on, separately.

List these Appeals under the head 'part-heard' on 6<sup>th</sup> April, 2021 at 2.00 P.M.

Interim Orders to continue.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Dr. Alok Srivastava]  
Member (Technical)

*rs/md*